



JUDICIAL KNOWLEDGE ENHANCEMENT PROGRAMME

AGENDA

03RD & 4TH JUNE, 2017

VENUE : CONFERENCE HALL OF JUDICIAL ACADEMY, ASSAM

PARTICIPANTS: GRADE-II JUDICIAL OFFICERS OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH.

DAY -1

03.06.2017 (SATURDAY)

09.30 A.M to 10.00 A.M.		REGISTRATION Followed by Tea & Snacks	
WORKING SESSION			
	TIME	TOPIC	RESOURCE PERSON
	10.00 A.M to 10.15	"HINT OF A SMILE"	Justice Hrishikesh Roy Judge in Charge, Training Gauhati High Court
SESSION - I	10.15 A.M. to 11.30 A.M.	Tools for faster disposal of Civil Suits & Execution applications	Justice Roshan Dalvi Former Judge, Bombay High Court
	11.30 A.M. to 11.35 A.M.	BREAK	
	11.35 A.M. to 01.00 P.M.	Tools for faster disposal of Civil Suits & Execution applications (Contd...)	Justice Suman Shyam Judge, Gauhati High Court
01.00 P.M. to 02.00 P.M.		LUNCH	
SESSION - II	02.00 P.M. to 03.00 P.M.	Civil Appeals	Justice Kalyan Rai Surana Judge, Gauhati High Court & Justice Prasanta Kumar Deka Judge, Gauhati High Court
	03.00 P.M. to 03.15 P.M.	TEA BREAK	
	03.15 P.M. to 04.30 P.M.	Civil Appeals (Contd....)	-DO-

Contd.....2

DAY -2

04.06.2017 (SUNDAY)

	TIME	TOPIC	RESOURCE PERSON
SESSION -III	10.00 A.M. to 11.30 A.M.	Appreciation of Evidence in Criminal Cases	Justice Roshan Dalvi Former Judge, Bombay High Court
	11.30 A.M. to 11.35 A.M.	BREAK	
	11.35 A.M. to 01.00 P.M.	Appreciation of Evidence in Criminal Cases (Contd...)	Mr. Angshuman Bora Senior Advocate Gauhati High Court
01.00 P.M. to 02.00 P.M.		LUNCH	
SESSION -IV	02.00 P.M. to 03.00 P.M.	Mediation-Role of Referral Judges	Justice Achintya Malla Bujor Barua Judge, Gauhati High Court & Ms. Rita Das Mazumder, Trained Mediator
	03.00 P.M. to 03.15 P.M.	TEA BREAK	
	03.15 P.M. to 04.30 P.M.		-Do-
FOLLOWED BY DISTRIBUTION OF CERTIFICATES			

TWO DAYS JUDICIAL KNOWLEDGE ENHANCEMENT PROGRAMME FOR GRADE II OFFICERS OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH

SUBJECTS WHICH MAY BE CONSIDERED: -

CIVIL APPEALS: -

- Appeal by a stranger
- Cross objections & Cross appeal
- General powers of appellate Court
 - Additional evidence
 - Remand & Referral
- Judgment in appellate Court

TOOLS FOR FASTER DISPOSAL OF SUITS AND EXECUTION APPLICATION: -

- Preparation of trial calendar
- Framing of issues
- Proof of documentary evidence
- Understanding of some important aspects of Indian Evidence Act
- Time schedule in the Code of Civil Procedure

APPRECIATION OF EVIDENCE IN CRIMINAL CASES: -

- Impeaching the credibility of a Witness-Section 155 Evidence Act
- Understanding of hearsay evidence and its exceptions
- Contradictions and omissions
- Distinction between admissibility & probative value
- Admissibility of electronic evidence
- Presumptions under the Evidence Act and its application

LEGAL SERVICES AUTHORITIES ACT, 1987: -

- Reach out & Respond programme
- Mediation
- Legal Aid Counsel
- Implementation of government schemes for marginalized sections of society